

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANSH ENERGY SOLUTIONS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of the corporate debtor	Ansh Energy Solutions Private Limited
2.	Date of incorporation of corporate debtor	13th Nov 2009
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kanpur
4.	Corporate identity number / limited liability identification number of corporate debtor	U93000UP2009PTC038660
5.	Address of the registered office and principal office (if any) of corporate debtor	C-301, Lohia Nagar, Ghaziabad Ghaziabad UP 201002 IN
6.	Insolvency commencement date in respect of corporate debtor	21.01.2021 (Email received on 22.01.2021 from NCLT Allahabad)
7.	Estimated date of closure of insolvency resolution process	20th July 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vimal Kumar Reg. No. IBB/IPA-002/IP-N00995 /2020-2021/13236
9.	Address and e-mail of the interim resolution professional, as registered with the Board	V 1104, The Hyde Pak Sector-78, Noida 201301 Email Id: maidvimal1@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G 41, 2nd Floor, Sector-63, Noida 201301 Email Id: cirp.ansh@gmail.com
11.	Last date for submission of claims	4th Feb 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink : https://ibbi.gov.in/home/downloads Physical Address Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ansh Energy Solutions Private Limited on 21st Jan 2021.

The creditors of Ansh Energy Solutions Private Limited, are hereby called upon to submit their claims with proof on or before 4th Feb 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The Admission of class is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016. The claims with proof is to be submitted in following forms along with documentary proof in support of claims

Form B: Claim by Operational Creditors except workmen & employees

Form C: Claim by Financial Creditors

Form CA: Claim by Financial Creditors in a class

Form D: Claim by workmen or an employee

Form E: Claim submitted by authoised representative of workmen or an employee

Form F: Claim by creditors (other than Financial Creditors and Operational Creditors)

Submission of false or misleading proofs of claim shall attract penalties

Date : 25th Jan. 2021

Place: Noida

Vimal Kumar

Interim Resolution Professional

IBBI/IPA-002/IP-N00995/2020-2021/13236